CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 496/TT/2026

Date: 18.11.2026

To

Shri Zafrul Hasan
Sr. General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Petition for determination of Transmission tariff for 2024-29 tariff block for assets under "*Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1"* in Northern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:-

2024-29

a) Provide Revised Cost Estimate (RCE)
b) Provide Liability Flow Statement for the 2024-29 period in excel format.
c) Provide Form 9-C in excel format.
d) Provide Form 7B for all the transmission assets.
e) Provide Form- 10A for Asset 1.
f) Provide IDC statement in excel format.
g) Provide Form-12 for all the transmission assets.
h) Provide Notional IDC in excel format for all the transmission assets.
i) Provide basis for taking the interest rates in Form 9C.
j) Provide CEA certificates for all the transmission assets.
k) Submit documentary evidence in support of the time overrun
l) Provide the activity wise time delay justification as per the format mentioned below:

Asset										
Time Frame	**Activity wise details**	**Original Schedule**			**Actual Schedule**			**Time Overrun days**	**Reason for Delay**	**Supporting Documents**
		Start	**End**	**Days**	**Start**	**End**	**Days**			
IA to SCOD										
SCOD to COD										
COD to Sharing of transmission charges										

2. Confirm whether there is no further additional information required to be submitted by the Petitioner.

3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Law)